

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 46

C.P. (IB)/619(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 12.04.2024

NAME OF THE PARTIES: **SMALL INDUSTRIES DEVELOPMENT
BANK OF INDIA THROUGH RISHABH
CHAND LODHA V/s SHRI MANISH
OMPRAKASH AGARWAL PG TO KOSAS
EXPORTS LIMITED**

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Adv. Vivek Singh Panwar for Respondent/Personal Guarantor.
2. Mr. Vishal Hirawat for Resolution Professional.
3. Learned Counsel for the Personal Guarantor seeks some time as arguing counsel is not available.
4. Copy of the reply of the Personal guarantor is not on record. He is directed to place on record hard copy of the reply.
5. List this matter on **06.05.2024** for final hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)